

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE ASHOK MENON

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

CRL.MC.NO.2600 OF 2020

(TO QUASH THE PROCEEDINGS IN CC NO. 842/2019 ON THE FILE OF
TEMPORARY SPECIAL COURT OF JFMC FOR THE TRIAL OF CASES U/S 138
OF NI ACT, THIRUVANANTHAPURAM)

PETITIONER/ ACCUSED

KRISHNAN RAMASWAMY, AGED 45 YEARS, S/O RAMASWAMY
KRISHNA IYER, FLAT NO. 3E, PARADISO APARTMENTS,
FRIENDS LANE, PARADISE ROAD, VYTTILA, ERNAKULAM.

BY ADVOCATES THOMAS J. ANAKKALLUNKAL &
ABEL TOM BENNY- JAMES AND THOMAS-
ADVOCATES, CHAMBER NO. 622,
KHCAA CHAMBERS, KOCHI-31

RESPONDENTS / COMPLAINANT

1. STATE OF KERALA
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA ERNAKULAM COCHIN 31.
2. K.R PRASAD, 'DEVADARU, TC 79/883-4, KARIKKAKOM,
THIRUVANANTHAPURAM-695021
R1 BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON 12.05.2020,
THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

CrI.MC No.2600 of 2020

Dated this the 12th day of May, 2020

O R D E R

Issue notice to the second respondent by e-mail.

There shall be an interim stay of the proceedings in CC No.842/2019 on the files of the Temporary Special Court of JFCM (for the trial of cases under Section 138 of the NI Act), Thiruvananthapuram.

**ASHOK MENON
JUDGE**

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APPENDIX

PETITIONERS' EXHIBITS

ANNEXURE 1- CERTIFIED COPY OF THE COMPLAINT IN CC NO. 842/2019 ON THE FILE OF TEMPORARY SPECIAL COURT OF JFMC FOR THE TRIAL OF CASES U/S 138 OF NI ACT, THIRUVANANTHAPURAM.

ANNEXURE 2-THE TRUE COPY OF THE PARTNERSHIP AGREEMENT DATED 23.07.2018

ANNEXURE 3- THE TRUE COPY OF THE E-MAIL COMMUNICATION DATED 15.05.2019

ANNEXURE 4- THE TRUE COPY OF LAWYER NOTICE DATED 04.04.2019

ANNEXURE 5- THE TRUE COPY OF THE LEGAL NOTICE DATED 09.04.2019

ANNEXURE 6- THE TRUE COPY OF THE REPLY NOTICE DATED 23.04.2019

ANNEXURE 7- TRUE COPY OF THE ACCOUNT STATEMENT